

31

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.8/92.

Date of Judgement 10.7.92

Y.Krishna Murthy

.. Applicant

Vs.

1. The Director,  
Advanced Training  
Institute,  
Vidyanagar,  
Hyderabad-500007.

2. The Director-General of  
Employment & Training,  
Min. of Labour,  
Shram Shakti Bhawan,  
New Delhi-110001.

.. Respondents

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Counsel for the Applicant : Shri G.V.R.S.Vara Prasad

Counsel for the Respondents : Shri N.Bhaskara Rao, Addl. CGSC

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CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri C.J.Roy : Member(J)

I Judgement as per Hon'ble Shri R.Balasubramanian, Member(A) -

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This application has been filed by Shri Y.Krishna Murthy under section 19 of the Administrative Tribunals Act, 1985 against the Director, Advanced Training Institute, Vidyanagar Hyderabad-500007 & another. The prayer in this O.A. is to declare the Note No.A/32019/1/88/Estt-I/141/672 dt. 28.2.90 as illegal and to give a direction to the respondents to draw and pay the arrears as per the fixation done in Office Order dt. 28.1.88. The applicant further seeks refixation of his as on 1.1.86 in the scale of Rs.2000-3200 and also seeks interest at 18% on the amount of arrears due to the applicant from 7.8.81 to 1.1.86.

2. The applicant was given Selection Grade for the period 7.8.81 to 31.12.85 by an order dt. 6.1.88 but no arrears have been paid to him nor was his pay fixed in the new scale w.e.f. 1.1.86. In the meantime, the applicant had retired from service on attaining the age of superannuation

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To

1. The Director, Advanced Training Institute,  
Vidyanagar, Hyderabad-7.
2. The Director-General of Employment & Training,  
Ministry of Labour, Shram Shakti Bhavan, New Delhi 1
3. One copy to Mr.G.V.R.S.Vara Prasad, Advocate  
113/3RTVijayanagar Colony. Hyderabad.
4. One copy to Mr.N.Bhaskar Rao, Addl. CGSC.CAT.Hyd.
5. One spare copy.

pvm.

15/11/81  
15/11/81

w.e.f. 30.11.88. By an Office Order dt. 7.2.90 arrears were ordered to be drawn. According to him, the respondents are unnecessarily linking up his arrears case with the interim relief given in O.A.No.125/90.

3. The respondents have filed a counter affidavit and oppose the application. It is their case that the applicant cannot be paid arrears till the case of Shri Mohd. Ahmed Sharif in O.A.No.125/90 is disposed of.

4. We have examined the case and heard the rival sides. The letter dt. 28.2.90 impugned by the applicant is a short one which states that as per the interim order dt. 19.2.90 of the Tribunal in O.A.No.125/90 the payment of arrears of Selection Grade is kept in abeyance and a copy of this letter is addressed to all those who were awarded Selection Grade vide Order dt. 6.1.88 including the applicant. We have, by a separate judgement, today dismissed O.A.No.125/90 and the interim order dt. 19.2.90 obtaining therein is no longer ~~valid~~ <sup>operative</sup>. The respondents are directed to decide the present case without connecting it with the now defunct interim order in O.A.No.125/90. They are directed to complete this exercise within a period of three months from the date of receipt of this order. We do not, however, pass any order regarding interest claimed by the applicant. There is also no order as to costs. Accordingly the O.A. is disposed of.

R.Balasubramanian  
( R.Balasubramanian )  
Member(A).

( C.J.Roy )  
Member(J).

Dated: 10<sup>th</sup> July, 1992.

8/15/92  
Deputy Registrar(S)

W.G.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(J)

Dated: 10-7-1992

ORDER / JUDGMENT

R.A./C.A./M.A. No.

O.A. No. 8/92

T.A. No.

(W.P. No.)

Admitted and interim directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

